

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 253/GT/2013**

**Subject** : Revision of tariff of Faridabad Gas Power Station (431.586 MW) from 1.04.2009 to 31.03.2014 after the trueing up exercise.

**Petition No. 333/GT/2014**

**Subject** : Revision of tariff of Faridabad Gas Power Station (431.586 MW) from 1.04.2009 to 31.03.2014 after the trueing up exercise.

Date of hearing : 28.10.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.S. Bakshi, Member

Petitioner : NTPC Limited

Respondents : Haryana Power Purchase Centre

Parties present : Shri Abhay Srivastava, NTPC  
Shri Ajay Dua, NTPC  
Shri Shyam Kumar, NTPC  
Shri S.K Jain, NTPC  
Shri Bhupinder Kumar, NTPC

**Record of Proceedings**

Both the above petitions were clubbed together and taken up for hearing today.

2. During the hearing, the representative of the petitioner submitted as under:
  - a) These petitions have been filed for true-up of tariff in terms of Regulation 6 of the 2009 Tariff Regulation.
  - b) The expenditure claimed is in respect of the works already allowed by the Commission vide order dated 14.9.2014 in Petition No. 280/2009 and for New Schemes for the period 2009-14. The new scheme relate to expenditure on Air Ambient Quality Management System in terms of the regulation 9 (2) (ii) of the 2009 Tariff Regulations.

- c) Auditor's certificate in respect of the tariff period and the additional information sought for by the Commission has been furnished, and copies served on the respondent.
  - d) No reply has been received from sole respondent HPPC.
  - e) Tariff for the generating station may be revised as prayed for in these petitions.
2. None appeared on behalf of the respondents.
3. The Commission after hearing the parties directed the petitioner to submit additional information, on affidavit, on or before 10.11.2014, on the following:
- (i)
    - (i) The opening capital cost of ₹93781.43 lakh (excluding un-discharged liabilities) as on 1.4.2009 has been included in Petition No. 333/GT/2014. The said reduction in additional cost is stated to be due for de-capitalisation of land in 2008-09. In view of this detailed justification/ reason as to why the said amount of ₹452.66 lakh de-capitalised in 2008-09 was not accounted for in Petition No. 141/2009 filed for revision of fixed charges on account of additional capital expenditure made during 2008-09.
    - (ii) Detailed justification for the claim of Arbitral award for ₹25.83 lakh for the period 2011-12 considering the fact that the said amount was to be paid by Indian Oil Corporation.
4. Subject to the above, the Commission reserved its order in the petition.

By order of the Commission

-S/d-  
(T. Rout)  
Chief (Law)